IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, "GULESTAN" BUILDING NO.6 PRESCOT ROAD, MUMBAI-1

O.A. Nos.1)682/93

- 2) 99/96
- 3) 977/95
- 4) 1107/95
- 5) 1387/95
- 6) 1388/95
- 7) 102/96
- 8) 114/96
- 9) 164/96
- 10) 169/96
- 11) 733/93
- 12) 734/93
- 137 41/96
 - 14) 42/96 AND
 - 15) 1484/95

(FIFTEEN ORIGINAL APPLICATIONS)

Dated : THIS 26th DAY OF AUGUST, 1996

Coram : Hon. Shri B.S. Hegde, Member (J)

Hon. Shri M.R. Kolhatkar, Member (A)

O.A. No. 682 of 1993:

7

- 1. The Union of India
 Owing and representing
 Western Railway
 through G.M. Western Railway
- The Divisional Railway Manager Western Railway, Bombay Central (By Adv. Mr. M.S. Ramamurthy)

•.Applicants

Shriram S. Pandey 1. 2. S.A. Chavan Nasuruddin M. 3. 4. L.M. Vadhwa P.B. Nerurkar 6. Biswas D. 7. M.P. Sawant 8. Rajan S. Nair 9. R.S. More J.M. Gharat 10 S.M. Gegan 11 Gopal Swamy 12 13 E.L. Kapse 14 Money Pinto Manohar Singh 15 Dilawar Singh 16 S.S. Yusuf 17 18. Nane Morji 19. E.T. Mathew 20 Y.R. Hinge 21 Sudhir Gayanand 22 E.H. Patil 23 E.P. Fernandez 24 John Sones

1 to 26 Respondents ACC I/C & Attendent working under Shop Sudtt. RAC Western Railway Bombay Central

Presiding Officer
CGLC No.2 Bombay

(Respondents 1 to 26

by Adv. G.K. Masand)

.. Respondents

O.A. No. 99 of 1996 :

Dev. Nair R.

P.D. Apshankar

D.P. Kale

25

26

27

General Manager India Security Press and Currency Note Press Nasik Road, Nasik

> (By Adv. Mr. Sureshkumar for Counsel Mr. M I Sethna)

..Applicant

V/s.

- Workmen through the General Secretary of the India Security Press and Currency Note Press Staff Union
- The Presiding Officer
 The Central Government
 Industrial Tribunal, Bombay

(Respondent No.1 Union by Adv. Mr. S.M. Dharap)

..Respondents

O.A. No. 977 of 1995

General Manager, Currency Note Press Nasik Road, Nasik

(By Mr. P.M. Pradhan, Govt. Standing Counsel)

.. Applicant

Laxman Shankar Khode residing at Nagchowk Khode Chawl, Panchwati Nasik

(By Adv. Mr. S.M. Dharap)

.. Respondent

O.A. No. 1107 of 1995 :

Union of India
 owing and representing
 Western Railway,
 through General Mana ger
 Western Railway,
 Churchgate, Bombay Central
 (By Adv. Mr. P.M.A. Nair)

.. Applicant

V/s.

- 1. The Paschim Railway
 Karmachari Parishad,
 represented through
 Divisional Secretary,
 32 A, Chhapra Building
 R.K. Vaidya Marg
 Dadar, Bombay 400028
- Shri M.G. Sindharkar Presiding Officer Central Govt. Industrial Tribunal, No.1 City Ice Building, P.Nariman Street, Bombay

(Respondent No.1 by Adv. Mr. S.M. Dharap)

.. Respondents

O.A. No. 1387 of 1995 :

Divisional Railway Manager Central Railway, Bombay V.T. (By Adv. Mr. S C Dhawan)

.. Applicant

- 1. R.P. Yadav
 Shantabai Chawl
 Nasarani Halv Phool
 Kurla (W), Bombay 70
- Shri R.G. Sindhakar Presiding Officer Central Government Labour Court No.1, Bombay
- 3. Prakash N. Deshpande
- 4. Rajbali Baijnath Yadav
- 5. Ratnakar Changanrao
- 6. Habibuddin Jamammuddin
- 7. G.B.V. Murthy
- 8. B. C. Patel
- 9. M.H. Patil
- 10 Vasant Sakharam
- 11 Dilbhadur Khodkar
- 12 Inder Ali Kassim Shaib
- 13 Sudhakar Dejappa
- 14 S.D. Waradkar
- 15 Dyandeo Krishnaji
- 16 Krishna Sakharam
- 17 C. Thongaswamy
- 18 Ahmed Nuran
- 19 G.D. Kulkarni
- 20 Sitaram Korde
- 21 Shankar Dasappa
- 22 Raghu Banch Gangaram
- 23 Prayagduth Kalpnath
- 24 Smt. Kansalyabai Digambar Bhose
- 25 R.C. Sharma
- 26 Shyam Sundar Tripathi
- 27 Prabhu Singh Ramlagan Singh
- 28 Raghunath Tukaram
- 29 Bajirao Shripat
- 30 C. Vishwanath
- 31 Manohar Bhaurao
- 32 S.B. Nagpure
- 33 N.P. Pagar
- 34 Baliram B. Patil
- 35 Shantaram V. Patil
- 36 A.B. Alphanso
- 37 B.M. Jagtap
- 38 M.G. Jadhav
- 39 Pandurang Mangal
- 40 Mancies D8Silva
- 41 M.B. Singh
- 42 Shivaji Shyamrao

(By Adv. Mr., G.K. Masand)
for respondents - [23 to 42)

.. Respondents

O.A. No. 1388 of 1995 :

Divisional Railway Manager Central Railway, Bombay V.T. (By Adv. Mr. S.C. Dhawan)

..Applicant

1388 /95 contd.

V/s.

- 1. M.H. Patil
 Sai Kripa, Room No.6
 Ganesh Nagar, Behirkar
 Pada, Taluka. Kalyan,
 Dist. Thane 421301
- Shri R.G. Sindhakar Presiding Officer Central Government Labour Court No.1, Bombay
- 3. Dhondiram Shripat
- 4. Vasant Sakharam
- 5. Baliram Bhiwa
- 6. Ahmed Meoran
- 7. Ramnath Inaderdeo
- 8. Subramaniam Kanappan
- 9. M.G. Jadhav

T

- 10 Ramchandra Shivaram
- 11 Krishnaji Sakharam
- 12 M. Thangappan
- 13 Kamala Singh K. Singh
- 14 C. Thangaswamy
- 15 Dnyandeo Krishnaji
- 16 Henry J. Rego
- 17 Sahebrao Sakharam
- 18 Sudhakar Dejappa
- 19 Francis D'Silva
- 20 Baban Datate
- 21 R.P. Yadav
- 22 Shivaji Shamrao
- 23 B.N. Jagtap
- 24 Prayadut Kalpanath
- 25 Raghubanch Gangaram
- 26 Dilbadur Khadkha
- 27 S.B. Nagpure
- 28 C. Vishwanath
- 29 S.D. Varadkar
- 30 M.B. Singh
- 31 Sham Sunder Tripathi
- 32 Krishnappa Nijalingappa
- 33 Janardhan Shinde
- 34 Digambar Damodar
- 35 Pandurang Mangal
- 36 G.D. Kulkarni
- 37 Hanumantha T. Deshmukh
- 38 M.M. Kolhatkar
- 39 S.V. Godambe
- 40 Narsappa Jakirappa
- 41 Shantaram N. Patil
- 42 P.N. Deshpande
- 43 V.N. Shetty

1388/95 contd.

- 44 Laxman Ramji
- 45 Ramdas Shridhar
- 46 Prabhu Singh
- 47 Inderali Kassim Saheib
- 48 Manchar Bhaurao Jadhay
- 49 Rajbali Baijnath Yaday
- 50 C.T. Chandran
- 51 Shankar Basappa 52 Satva Prakash D
- 52 Satya Prakash Dube 53 G.B.V. Murthy
- 54 Abdul Hakim
- 55 N P Pagare
- 56 Sadashiv Y. Mirge
- 57 Habibuddin Imamuddin
- 58 Ratankar Chhaganrao
- 59 Urban Naronhna
- 60 R.C. Sharma
- 61 Papaji Shankar
- 62 J Y Kulkarni63 Balchandra C. Patil

(By Adv. Hr. G.K. Masand)
(for respondents 1 & 3 to 63)

.. Respondents

T

O.A. No. 102 of 1996 :

- 1. Union of India
 through General Manager
 Western Railway
 Headquarter Office
 Old Building, Churchgate
 Bombay 400020
- Divisional Railway Manager
 Western Railway, Bombay Division
 Bombay Central
 Bombay 400008

(By Adv. Mr. V.S.Masurkar Govt. Counsel)

.. Applicants

V/s.

- Mandkumar R. Hudder C/o. Divisional Secretary Paschim Railway Karmachari Parishad, Chha pra Building R K Vaidya Marg, Dadar (W) Bombay 400028
- 2. S.B. Panse
 Presiding Officer
 Central Govt. Industrial
 Tribunal No.2, Bombay
 (By Adv. Mr. S.M. Dharap)

.. Respondents

O.A. No. 114 of 1996 :

- 1. The President Industrial Staff Union Office 25, Ibrahim Mansion, Dr. Ambedkar Road Parel, Bombay 1
- 2. Jaywantrao Yeshwantrao Asstt. B.K. C/o. I.G. Mint, Mumbai 400023

(By Adv. Mr. D V Gangal)

.. Applicants

V/s.

- 1. The Union of India through Secretary, Ministry of Finance Department of Economic Affairs New Delhi
- 2. The General Manager India Govt. Mint Mint Road, Fort Bombay 1
- 3. The Presiding Officer The Central Govt. Industrial Tribunal No.2, City Ice Building, Perin, Nariman Street, Fort, Bombay 23

(By Mr. Sureshkumar for Mr. M.I. Sethna, Senior Govt. Standing Counsel)
(For Respondents 12 only)

.. Respondents

O.A. No. 164 of 1996 :

The Chief Commercial Supdtt. Central Railway, Bombay V.T. (By Adv. Mr. S.C. Dhawan)

.. Applicant

V/8

- D N Abhaulia
 19 Manik Villa Colony
 M.G. Road, Gwalior
 474002, M.P.
- 2. Shri R.G. Sindhakar Presiding Officer Central Government Labour Court No. Bombay (Res.No.1 By Adv. Mr. S M Dharap)

.. Respondents

O.A. No. 168 of 1996 :

The Chief Commercial Supdtt. Central Railway Bombay V.T.

(By Adv. Mr. S.C. Dhawan)

.. Applicant

V/s.

- D.M. Pathak
 Ganesh Smruti
 Jogalekar Wada
 Neral, Dist. Raigad
- Shri R.G. Sindhakar Presiding Officer Central Govt. Labour Court No.1, Bombay
 (Respondent No. 1 by Adv. Mr. S M Dharap)

.. Respondent

7

O.A. No. 733 of 1993 :

- The Union of India
 Owning and representing
 Western Railway
 through G.M. Western Railway
- 2. The Divisional Railway Manager Western Railway, Bombay Central ..Applicants (By Adv. Mr. M.S. Ramamurthy)

V/s.

- 1. Shri Narsingh R.
- 2. B.A. Naik
- 3. Dharampal Singh
- 4. I.S. Rana
- 5. K. Radhakrisan
- 6. Pandurang B.
- 7. Syed Qamar
- 8. A.D. Kamble
- 9. M.J. Patel

1 m

- 10 Pusphanathan K.
- 11 M.J. Kani
 all ACC I/C and Attendant
 working under Shop Supdt.
 RAC, Western Railway,
 Bombay Central

(By Adv. Mr. G.K. Masand)

12 Shri P D Apshankar P.C., CGLC No.2, Bombay

.. Respondents

Complete Chicago

O.A. No. 734 of 1993 *

- The Union of India owning and representing Western Railway through G.M. Western Railway Bombay
- The Divisional Railway Manager Western Railway, Bombay Central

(By Adv. Mr. M.S. Ramamurthy)

.. Applicants

V/s.

- 1. N K Nagwekar
- 2. D L Bondikar
- 3. J Y Raut
- 4. Anand Sherkar
- 5. Partap S.
- 6. B D Manchekar
- 7. S S Gawas
- 8. K S Parmar
- 9. Govind Santo
- 10 A B Pawaskar
- 11 Sitaram D.
- 12 Konadiram L.
- 13 S S Gawade
- 14 K B Kharat
- 15 P T Gharat
 All ACC I/C & Attendant
 working under Shop Supdt
 RAC Western Railway,
 Bombay Central
 (By Adv. Mr. G K Masand)
- 16 Shri P D Apshankar Presiding Officer CGLC No.2, Bombay

.. Respondents

O.A. No. 41 of 1996

- Union of India owning and representing Western Railway through the General Manager Western Railway Churchgate, Bombay 20
- 2. The Divisional Railway Manager, Western Railway Bombay Division, Bombay Central Bombay

(By Adv. Mr. V.S. Masmrkar Govt. Counsel)

, .Applicants

0.A.41/96 conts.

- 1. Shri Haribhau Datta Dube Son of Awadh Bihari Dube Residing at Room No. 7, Chawl No.2, Makbook Compound Dindoshi Pada, Pathan Wadi Malad (E), Bombay 400097
- 2. Shri A B M Shaikh Commissioner for Workmen Compensation and 7th Labour Court at Bombay Arun Chambers, 6th floor Tardeo, Bombay 400034

(Respondent No.1 by Mr.

.. Respondents

O.A. No. 42 of 96:

- Union of India owning and representing Central Railway through the General Manager Central Railway, Bombay VT
- Divisional Railway Manager Central Railway, Solapur Division, Solapur 413001

(By Adv. Mr. V.S. Masurkar Govt. Counsel)

. Applicants

V/s.

- Central Railway Mazdoor Sangh Railway Quarter No.S-96 Near Central Railway Institute, Solapur on behalf of 19 applicants before Labour Court
- Shri S B Kalmankar, WTM/B working in the office of Central Railway, Solapur
- 3. Shri & B Panse, Presiding Officer Central Govt. Labour Court No.2 City Ice Building, 298 P.Nariman Street, GPO Box No.1035, Bombay-1

(Respondents Nos.1&2 to by Advocate Mr.S.C. Halli) ...Respondents

O.A. No. 1484 of 1995 :

- 1. Union of India, owning and running Central Railway through the General Manager Head Quarter, Central Railway Bombay V.T.
- The Divisional Railway Manager Central Railway, Bhusawal

(By Adv. Mr. V.S. Masurkar Govt. Standing Counsel)

.. Applicants

V/s.

- Shri Arun G. Kulkarni, Residence of Moon House No.3101 Kulkarni Plot, Bhusawal, Dist. Jalgaon (By Adv. Mr. D.V. Gangal)
- Shri K.V. Thakre
 Judge/Presiding Officer
 Labour Court, Jalgaon

.. Respondents

(Per: B.S. Hegde, Member (J))

1. Original Applications at Serial Nos.

1 to 10 were listed for orders on 20.8.1996 and

0.A. Nos. 733 of 1993; 734 of 1993 were listed for

final hearing. Original Applications Nos. 41/96;

42 of 1996 and 1484 of 1995 were on the sine-die

list but were taken up on board to-day with the

consent of the Counsel as they raise an issue iden
tical with that in the remaining cases viz., whether

the Central Administrative Tribunal has jurisdiction

to entertain the petitions against the order / award

of the Labour Court / Industrial Tribunal. All the

O.As. have already been admitted and interim relief has been granted in all the O.As, excepting O.A. Nos. 41/96; 114/96; 977/95; 733/93; 734/93 and 682/93:

- dated 02.02.1996 passed at the admission and interim relief stage in respect of nine O.A. Nos. 99/96; 1107/95; 1387/95; 1388/95; 977/95; 1484/95; 41/96; 42/96; 102/96 took the view that the Tribunal has jurisdiction to entertain petitions against order / award of Labour Court / Industrial Tribunal under Section 19 of the Administrative Tribunals Act 1985 read with Article 226 of the Constitution of India.
- order dated 08.05.1996 in S.L.P.(C) No.10702/96 arising out of O.A. No. 1107/95 has stayed the operation of the order of the Tribunal dated 02.02.1996. There are Miscellaneous Petitions for vacation of stay granted by this Tribunal in O.A. Nos. 99/96; 977/95; 1107/95; 102/96 164/96 and 169/96. We had not taken a view on these Miscellaneous Petitions because of the stay of the Hon'ble Supreme Court dated 08.05.1996 referred to above, which operates in the nine O.As alluded to in para 2 above.
- 4. Heard the arguments of Mr. P M Pradhan,
 Mr. Sureshkumar for Mr. M.I. Sethna, Mr. S.C. Dhawan,

Mr. M.S. Ramamurthy, Ms. Yeshoda Shenoy for Mr. V.S. Masurkar, Mr. D.V. Gangal, all Counsel for the Applicants and Mr. S.M. Dharap and Mr. G.K. Masand, Counsel for the respondents.

5. The Counselfor the Respondents pointed out that in the S.L.P. No.13426/96 in O.A. No. 1387/95 (M.B. Singh Vs. Divisional Railway Manager) the Hon'ble Supreme Court has observed on 24.07.1996 as follows:-

"This Court in <u>Krishna Prasad Gupta</u> Vs.

<u>Controller Printing & Stationery</u>, J.T.

1995(7) S.C. 522 has held that the Central

Administrative Tribunal has no jurisdiction
to entertain the matters arising out of the

Industrial Disputes Act."

The observations of the Hon'ble Supreme Court in Surai Ram Vs. Union of India, (SLP (C) No.28452/95) decided on 12.2.96 to the same effect have also been referred to in the Miscellaneous Petitions for vacation of stay. The Ld. Counsel for the Respondents urge that since the matter is no longer res-integra and since the point of jurisdiction goes to the heart of the matter, the Tribunal should dismiss the O.As. on this ground alone, eventhough the O.As. have been admitted and some listed for final hearing. We asked the Ld. Counsel as to the implications of the stay order of the Hon'ble Supreme Court dated 8.5.1996

for any such order. The counsel for the Respondents submitted that the effect of stay by the Hon'ble Supreme Court of the operation of the order of the Tribunal is that the Respondents would be entitled to grant of benefit of the awards / orders of the Industrial Court / Tribunal. The effect of dismissal of OAs on ground of non-maintainability for lack of jurisdiction will be the same. Therefore, the applicants will not be in a worse position.

- 6. The Ld. Counsel for the applicants urged that the fact of stay order passed by the Hon'ble Supreme Court on 8.5.96 does not seem to have been brought to the notice of the Hon'ble Supreme Court while the Apex Court passed its order dated 24.7.96 in S.L.P. No.13426/96. Therefore, it is not clear whether the order of the Hon'ble Supreme Court staying operation of the order of the Tribunal is still operative. Therefore, they requested that time may be given to them to file an appropriate application before the Hon'ble Supreme Court of India. The Ld. Counsel for the applicants further submit that even assuming that this Tribunal has no jurisdiction to entertain these matters, liberty should be given to the applicants to agitate the matters in appropriate forum as the question of limitation would be involved.
- 7. Having considered the rival contentions of the parties, we are of the view, that the Central

Administrative Tribunal has no jurisdiction to entertain an application under Section 19 of the Administrative Tribunals Act, 1985 against an award / order of the Labour Court / Industrial Tribunal. This is the law laid down by the Hon'ble Supreme Court under Article 141 of the Constitution of India and we are bound to follow it.

We, therefore, dismiss the Original Applications for want of jurisdiction to entertain these O.As. We make it clear that we have not decided these O.As. on merit a nd therefore the applicants are at liberty to approach the appropriate forum of competent jurisdiction, if they are so advised, for any relief. No order as to costs.

Ld. Counsel in S.L.P.(C) No.10702/96 arising out of O.A. No.1107/95 are directed to bring these orders of ours to the notice of the Hon'ble Supreme Court as and when the S.L.P. (C) No.10702/96 comes up before the Hon'ble Supreme Court.

(M.R. Kolhatkar) Member(A)

trk

(B.S. Hegde)
Member(J)

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